

नः 40 No. 40 দিৰপুৰ, মঙ্গল্বাৰ, 16 এপ্ৰিল, 1985, 26 চ'ত, 1907 (ৰক) Dispur, Tuesday, 16th April, 1985, 26th Chaitra, 1907 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

## NOTIFICATION

The 16th April 1985

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No.LGL.199/84/32.—The following 'Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT No. VI OF 1985

(Received the assent of the Governor on 12th April, 1985)

## THE ASSAM OFFICIAL LANGUAGE (AMENDMENT) ACT, 1985 A A LANGE - LANGUAGE THE STATE OF THE STATE

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Act

further to amend the Assam Official Language Act, 1960 (Assam Act No. XXXIII of 1960).

Preamble

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Whereas it is expedient further to amend the Assam Official Language Act, 1960 hereinafter called the principal Act, in the manner hereinafter appearing; 

It is hereby enacted in the Thirty-sixth year of the Republic of India, as follows:—

Short title, extent and commencement.

- 1. (1) This Act may be called the Assam Official Language (Amendment) Act, 1985.
  - (2) It shall have the like extent as the principal Act.
  - (3) It shall be deemed to have come into force on the 28th day of December, 1984.
- 2. In the principal Act, after Section 5, a new Section 5A shall be inserted, namely— **阿尔加州**

Insertion of new Section 5A.

"5A. Without prejudice to the provisions contained in Section 3, the Bodo Language shall be used as an Associate Official Language for all or any of the official purposes the State of Assam as are specified in the Schedule, in the Districts and Subdivisions having substantial Bodo population as may be declared by the State Government from time to time."

3. In the principal Act, after Section 8, the following Schedule shall be inserted, namely:—

"SCHEDULE

(See Section 5A)

Insertion of a Schedule.

- (1) Entertaining applications in Bodo presented by members of the public.
- (2) Receiving documents in Bodo presented for registration with English copy as long as the use thereof is permissible for the official purposes of the Union under any law made by the Parliament in this behalf, and thereafter Hindi in place of English or Assamese copy thereof.

(3) Publication of :-

- (i) all Acts passed by the State Legislature in Bodo;
- (ii) all Orders, Regulations, Rules and Byelaws issued by the State Government under the Constitution of India or any law made by Parliament or the Legislature of the State in Bodo.
- (4) Publication of Government advertisements in Bodo."

Repeal and 4. (1) The Assam Official Language (Amendment)
Ordinance, 1984 is hereby repealed.

Assam Ordinance No. VIII of 1984.

(2) Notwithstanding such repeal anything done or any action taken under the principal Act as amended by the Ordinance so repealed shall be deemed to have been done or taken under the principal Act as amended by this Act.

MD. SAADULLAH,
Secretary to the Govt. of Assam,
Legislative Department.

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